

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

O A No.177 of 2021

IN THE MATTER OF:

TRIBUNAL ON ITS OWN MOTION UNDER THE
CAPTION GRAVEL MINING MAFIA EYE GRAVEL
IN MALLAVALLI

..... Applicant

Vs

.... Respondents

THE CHIEF SECRETARY TO GOVERNMENT OF
ANDHRA PRADESH And Others

REPORT FILED BY APPCB

DATE- 27.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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Email: reddymadhuri09@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 177 of 2021 (SZ)

IN THE MATTER OF :

Tribunal on its own motion SUOMOTU based on the News item published in Eenadu Telugu News Paper, Andhra Pradesh, Krishna District, Amaravathi Edition dated.15.07.2021, under the caption "Gravel Mining Mafia Eye Gravel in Mallavalli".

And

*The Chief Secretary to Government of A.P.
And Ors.s*

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Place: Vijayawada
Date:22.02.2024

Minivet
22/2
Environmental Engineer
APPCB, Regional Office,
Vijayawada

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office, Vijayawada

STATUS REPORT OF A.P. POLLUTION CONTROL BOARD IN COMPLIANCE WITH THE HON'BLE NGT ORDER DATED.30.11.2023 IN THE MATTER OF O.A. NO.177 OF 2021 (SZ) TAKEN UP IN SUO MOTU BY THE HON'BLE NGT, CHENNAI.

It is to submit that as per the orders of the Hon'ble National Green Tribunal (NGT) in O.A. No.177 of 2021 (SZ), dated.11.08.2021 a Joint Committee constituted with the Revenue Divisional Officer, Nuzvidu; the Superintending Engineer, Irrigation Circle, Vijayawada and the Assistant Director of Mines & Geology, Vijayawada for inspection of the illegal gravel mining at Mallavalli (V), Bapulapadu (M), Krishna District. The Joint Committee inspected the mining carrying at Sy.No.11 & 12 of Mallavalli (V), Bapulapadu (M), Krishna District on 03.09.2021 and submitted report to the Hon'ble NGT, Chennai in September, 2021.

2. Subsequently, the Hon'ble Tribunal issued directions to the authorities to take action against the violators. The District Collector, Krishna District and the Mining Department are directed to file their independent report on this matter vide Hon'ble NGT Order dt.13.09.2021.

3.The Hon'ble Tribunal heard the matter on 30.11.2023. The extract of the order is placed bellow:

1. *The learned counsel appearing for the Andhra Pradesh Pollution Control Board and the Department of Mines and Geology would submit that she has got certain instructions and seeks time to file a report.*
2. *Let the matter be listed on 11.12.2023 for final hearing.*

4. In this regard, it is to submit that earlier, the APPCB vide letter dated. 13.05.2022 requested the Deputy Director of Mines & Geology and the Tahsildar, Bapulapadu Mandal, Krishna District to provide details of mine lease holders with LoIs who involved in the illegal mining activity at Sy.No.11 & 12 of Mallavalli (V), Bapulapadu (M), Krishna District for taking necessary action.

5 .It is humbly submitted that the APPCB has submitted a status report to the Hon'ble NGT in O.A. No.177 of 2021 (SZ), vide report dated.16.05.2022 (Annexure-I).

6. Further, it is to submit that the APPCB vide letters dated.30.11.2022 has again requested the Deputy Director of Mines & Geology and the Tahsildar, Bapulapadu Mandal, Krishna District to provide details of mine lease holders with LoIs who involved in the illegal mining activity at Sy.No.11 & 12 of Mallavalli (V), Bapulapadu (M), Krishna District for taking necessary action (Annexure-II).

7. It is to submit that the Deputy Director of Mines & Geology, Vijayawada, vide letter dated.13.12.2022 has forwarded the detailed report of the Assistant Director of Mines & Geology, Vijayawada. As per the report, excavation of gravel carried in an extent of 3.41 Acres at Sy.No.11, 12/1A, 12/2A, 12/1B, 12/1C of Mallavalli (V), Bapulapadu (M), Krishna District and the total quantity excavated is 33,778.5 Cu.ms. (Annexure-III).

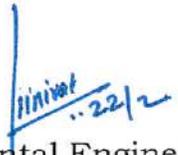
8. Further, it was informed that the excavation of gravel carried without permissions from the concerned authorities. The Assistant Director, Mines & Geology has issued a show cause notice to the land owners for excavation of gravel without permission from the concerned authorities and the Assistant Director, Mines & Geology Department, Vijayawada vide notice dated.28.10.2021 issued demand notice to Sri Chinnala Ganga Raju to pay an amount of Rs.1,62,81,687/- towards normal Seigniorage fee along with 10 times penalty, DMF and MERIT under Rule 26 of APMMC Rules, 1966. Further, the Assistant Director, Mines & Geology Department, Vijayawada has issued a modified demand notice to Sri Chinnala Ganga Raju to pay an amount of Rs.1,77,48,069/- towards Seigniorage fee.

9. It is to humbly submit that the APPCB has not issued Consent To Establishment (CTE) and Consent To Operate (CTO) to the gravel mining carried at Sy.No.11, 12/1A, 12/2A, 12/1B, 12/1C of Mallavalli (V), Bapulapadu (M), Krishna District, A.P.

10. This report is submitted for kind consideration. The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

Place : Vijayawada

Dt.22.02.2024


Environmental Engineer
APPCB, Regional Office, Vijayawada

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office, Vijayawada

Item No.16:**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI***(Through Video Conference)***Original Application No. 177 of 2021(SZ)****IN THE MATTER OF:**

Tribunal on its own motion SUOMOTU based on the News item published in Eenadu Telugu News Paper, Andhra Pradesh, Krishna District, Amaravathi Edition, dated: 15-07-2021, under the caption "Gravel Mining Mafia Eye Gravel in Mallavalli".

And

The Chief Secretary to Government of A.P.
and Ors.

...Respondent(s)

Date of hearing: 30.11.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Suo Motu.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R7.

ORDER

1. The learned counsel appearing for the Andhra Pradesh Pollution Control Board and the Department of Mines and Geology would submit that she has got certain instructions and seeks time to file a report.
2. Let the matter be listed on **11.12.2023** for final hearing.

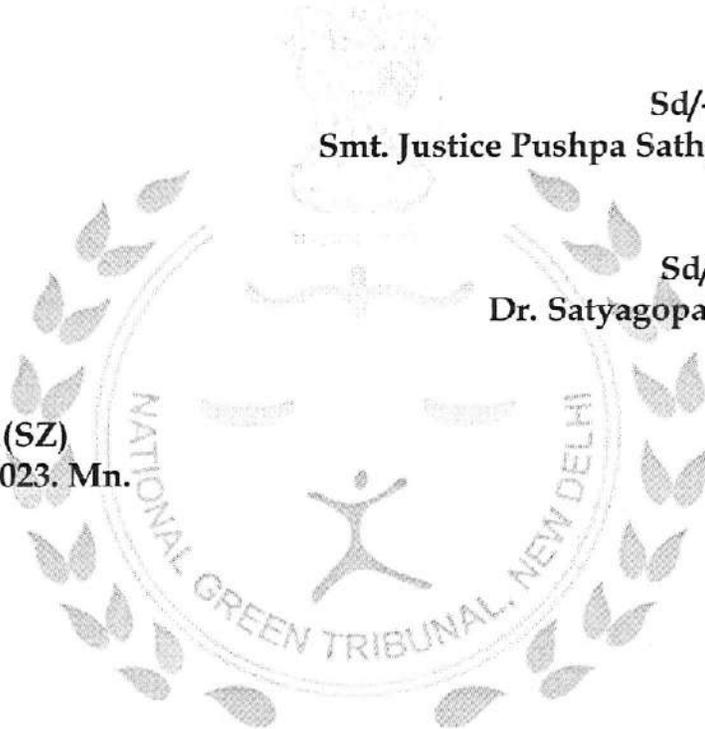
Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.177/2021(SZ)
30th November, 2023. Mn.



ANNEXURE - I

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI IN COMPLIANCE WITH THE ORDER DATED.17.02.2022 IN O.A. NO.177 OF 2021 (SZ).

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Date.16.05.2022


 Environmental Engineer
 A.P.C.B.B.C., VJA.

ACTION TAKEN REPORT OF A.P. POLLUTION CONTROL BOARD IN COMPLIANCE WITH THE HON'BLE N.G.T. ORDER DATED. 17.02.2022 IN THE MATTER OF O.A. NO.177 OF 2021 (SZ) TAKEN UP IN SUO MOTU BY THE HON'BLE N.G.T., CHENNAI.

Orders of the Hon'ble National Green Tribunal

The Hon'ble N.G.T., Southern Bench, Chennai in Original Application No.177 of 2021 (SZ) taken up in Suo Motu verses Chief Secretary of State of Andhra Pradesh vide Order dated.17.02.2022 has directed

"4. It is seen from the District Collector, Krishna District, Andhra Pradesh as well as the Joint Committee report that certain illegal excavations were done and steps will have to be taken against them and certain directions have been issued by the District Collector, Krishna District and the Joint Committee to take appropriate action against those individuals, who were said to have involved in illegal excavation of Gravel in Survey No. 11 & 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District and State of Andhra Pradesh as per rules.

5.It is not known as o whether any proceedings have been initiated by the respective Departments.

6.The District Collector, Krishna District and the Mining Department are directed to file their independent report regarding the action taken on the basis for the observations made by the committee in this regard.

7.The above officials are directed to submit the report in this regard to this Tribunal on or before 09.11.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.

8.The Registry is directed to communicate this order to the members of the committee, official respondents including the Chairman, Andhra Pradesh State Level Environment Impact Assessment Authority (APSEIAA) for their information and also taking steps to file their independent statement and further report as directed.

The case was originally posted to 09.11.2021 for appearance of 6th respondent, completion of pleadings and also for consideration of further report. Thereafter, the matter has been adjourned from time to time by successive notifications and lastly, it was adjourned to today as per notification dated 24.01.2022.

Mrs. Maduri Donti Reddy submitted that she is also appearing for additional 6th respondent as well. So service is complete.

The learned counsel appearing for the respondents wanted some more time to file the action taken report and they are directed to submit the further action report to this Tribunal on or before 17.03.2022 by e-filing in the form of searchable PDF / OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.

The Registry is directed to communicate this order to the official respondents and also to the Chairman, Andhra Pradesh Pollution Control Board and Andhra Pradesh State Level Environmental Impact Assessment Authority by e-mail immediately for their information and also for compliance of the direction.

For consideration of further report, post on 17.03.2022."

I. Compliance to the Hon'ble N.G.T. directions vide order dated.17.02.2022 is as furnished below:

Sl.No.	Observations made by the Hon'ble N.G.T.	Compliance made by the Board.
1.	<p>As per order dated 13.09.2021, this Tribunal had considered the report of the 4th respondent date 11.09.2021 along with the Joint Committee report and extracted in Para (3) of the order and then passed the following order:-</p> <p><i>"4. It is seen from the District Collector, Krishna District, Andhra Pradesh as well as the Joint Committee report that certain illegal excavations were done and steps will have to be taken against them and certain directions have been issued by the District Collector, Krishna District and the Joint Committee to take appropriate action against those individuals, who were said to have involved in illegal excavation of Gravel in Survey No. 11 & 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District and State of Andhra Pradesh as per rules.</i></p> <p><i>5. It is not known as to whether any proceedings have been initiated by the respective Departments.</i></p>	<p>4. Environmental Engineer, APPCB, RO, Vijayawada have inspected the mining area on 04.09.2021 along with the Revenue officials.</p> <p>As per this office records, RO, Vijayawada had not issued CFE / CFO of the Board to the Gravel mining unit located at Sy.No. 11 & 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District, as required under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.</p> <p>5. As per the report of AD, Mines & Geology, Vijayawada submitted to the Director, Mines & Geology Department, Vijayawada, NTR District, a Demand notice issued to Sri Chinnala Gangaraju and Sri Chinnala Narasayya S/o. Sri Subbaiah to pay an amount of Rs. 1,62,81,687/- but they failed to recover penalty, as soon on receipt of information about descendents of Sri Chinnala Narasayya S/o. Sri Subbaiah from the Tahsildar. They will initiate necessary action (Copy of the report enclosed).</p> <p>EE, APPCB, RO, Vijayawada addressed letters to DD, Mines & Geology Department, Vijayawada and Tahasildar, Bapulapadu Mandal, NTR District to provide details of mine lease holders with Lols, who involved in the illegal mining activities at Sy.Nos.11 & 12 of Mallavalli (V), Bapulapadu (M), NTR District (Old Krishna District) to initiate necessary action in compliance with the Hon'ble N.G.T directions. Copies of letters enclosed for kind perusal.</p>

Sl.No.	Observations made by the Hon'ble N.G.T.	Compliance made by the Board.
	<p>6. <i>The District Collector, Krishna District and the Mining Department are directed to file their independent report regarding the action taken on the basis for the observations made by the committee in this regard.</i></p> <p>7. <i>The above officials are directed to submit the report in this regard to this Tribunal on or before 09.11.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.</i></p> <p>8. <i>The Registry is directed to communicate this order to the members of the committee, official respondents including the Chairman, Andhra Pradesh State Level Environment Impact Assessment Authority (APSEIAA) for their information and also taking steps to file their independent statement and further report as directed".</i></p>	<p>6. —</p> <p>7. —</p> <p>8. —</p>
2.	The case was originally posted to 09.11.2021 for appearance of 6 th respondent, completion of pleadings and also for consideration of further report. Thereafter, the matter has been adjourned from time to time by successive notifications and lastly, it was adjourned to today as per notification dated 24.01.2022.	---
3.	Mrs. Maduri Donti Reddy submitted that she is also appearing for additional 6 th respondent as well. So service is complete.	---
4.	The learned counsel appearing for the respondents wanted some more time to file the action taken report and they are directed to submit the further action report to this Tribunal on or before 17.03.2022 by e-filing in the form of searchable PDF / OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.	---
5.	The Registry is directed to communicate this order to the official respondents and also to the Chairman, Andhra Pradesh Pollution Control Board and Andhra Pradesh State Level Environmental Impact Assessment Authority by e-mail immediately for their information and also for compliance of the direction.	---
6.	For consideration of further report, post on 17.03.2022.	---

This office addressed letters to the DD, Mines & Geology Department, Vijayawada and Tahasildar, Bapulapadu Mandal, NTR District to provide details of Mine lease holders with details of Lols who involved in the illegal mining activities at Sy.Nos.11 & 12 of Mallavalli (V), Bapulapadu (M), NTR District (Old Krishna District), as this office has not issued CFE / CFO of the Board to initiate necessary action under the relevant provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, in compliance with the Hon'ble N.G.T directions.


Environmental Engineer
A.P.C.B.B.O. VJA.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.**

*Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,
Vijayawada - 520 008.*

Ph.No: 0866-2543542

Lr.No.N.G.T.O.A.No.177/PCB/RO-VJA/2022-153

Date.13.05.2022

To
The Deputy Director,
Mines & Geology Department,
Ibrahimpatnam,
NTR District.

Sir,

Sub: APPCB-RO-VJA- O.A. No.177 of 2021 (SZ) – Suo Motu matter of the Hon'ble N.G.T, Southern Bench, Chennai in the matters of Gravel Mining in Krishna District – Certain information – Requested – Reg.

Ref: Suo Motu matter taken up by Hon'ble N.G.T, Southern Bench, Chennai in O.A. No.177 of 2021 (SZ), Dated.17.02.2022.

You are aware that, the Hon'ble N.G.T., Southern Bench, Chennai has taken up Suo Motu case in O.A. No.177 of 2021 (SZ), Dated.17.02.2022 in the matters of Gravel Mining in Krishna District. As per order dated 13.09.2021, the Tribunal had considered the report of the 4th respondent date 11.09.2021 along with the Joint Committee report and extracted in Para (3) of the order and then passed the following order.

"4. It is seen from the District Collector, Krishna District, Andhra Pradesh as well as the Joint Committee report that certain illegal excavations were done and steps will have to be taken against them and certain directions have been issued by the District Collector, Krishna District and the Joint Committee to take appropriate action against those individuals, who were said to have involved in illegal excavation of Gravel in Survey No. 11 & 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District and State of Andhra Pradesh as per rules.

5.If it is not known as to whether any proceedings have been initiated by the respective Departments.

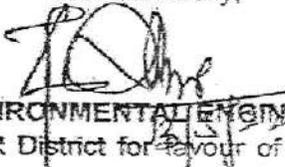
6.The District Collector, Krishna District and the Mining Department are directed to file their independent report regarding the action taken on the basis for the observations made by the committee in this regard.

7.The above officials are directed to submit the report in this regard to this Tribunal on or before 09.11.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.

8.The Registry is directed to communicate this order to the members of the committee, official respondents including the Chairman, Andhra Pradesh State Level Environment Impact Assessment Authority (APSEIAA) for their information and also taking steps to file their independent statement and further report as directed".

In this regard, it is requested to provide details of Mine lease holders with Lots who involved in the illegal mining activity at Sy.No.11 & 12 of Mallavalli Village, Bapulapadu Mandal, Krishna District, as no information as this office has not issued any CFE/ CFO of the Board to the persons involved in above said mining activity, in order to initiate necessary action in compliance with the Hon'ble N.G.T. Order.

Yours faithfully,



o/e ENVIRONMENTAL ENGINEER

Copy submitted to the Collector & District Magistrate, NTR District for favour of kind information.



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gunturanak Nagar,
 Vijayawada - 520 008.

Ph.No: 0866-2543542

Lr.No.N.G.T O.A. No.177/PCB/RO-VJA/2022-154

Date.13.05.2022

To
 The Tahasildar,
 Bapulapadu Village & Mandal,
 NTR District.

Sir,

Sub: APPCB-RO-VJA- O.A. No.177 of 2021 (SZ) – Suo Motu matter of the Hon'ble N.G.T., Southern Bench, Chennai in the matters of Gravel Mining in Krishna District – Certain information – Requested – Reg.

Ref: Suo Motu matter taken up by Hon'ble N.G.T., Southern Bench, Chennai in O.A. No.177 of 2021 (SZ), Dated.17.02.2022.

You are aware that, the Hon'ble N.G.T., Southern Bench, Chennai has taken up Suo Motu case in O.A. No.177 of 2021 (SZ), Dated.17.02.2022 in the matters of Gravel Mining in Krishna District. As per order dated 13.09.2021, the Tribunal had considered the report of the 4th respondent date 11.09.2021 along with the Joint Committee report and extracted in Para (3) of the order and then passed the following order:

4. It is seen from the District Collector, Krishna District, Andhra Pradesh as well as the Joint Committee report that certain illegal excavations were done and steps will have to be taken against them and certain directions have been issued by the District Collector, Krishna District and the Joint Committee to take appropriate action against those individuals, who were said to have involved in illegal excavation of Gravel in Survey No. 11 & 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District and State of Andhra Pradesh as per rules.
5. It is not known as to whether any proceedings have been initiated by the respective Departments.
6. The District Collector, Krishna District and the Mining Department are directed to file their independent report regarding the action taken on the basis for the observations made by the committee in this regard.
7. The above officials are directed to submit the report in this regard to this Tribunal on or before 09.11.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.
8. The Registry is directed to communicate this order to the members of the committee, official respondents including the Chairman, Andhra Pradesh State Level Environment Impact Assessment Authority (APSEIAA) for their information and also taking steps to file their independent statement and further report as directed.

In this regard, it is requested to provide details of Mine lease holders with Lots who involved in the illegal mining activity at Sy.No.11 & 12 of Mallavalli Village, Bapulapadu Mandal, Krishna District, as no information as this office has not issued any CFE/ CFO of the Board to the persons involved in above said mining activity, in order to initiate necessary action in compliance with the Hon'ble N.G.T. Order.

Yours faithfully,


 ENVIRONMENTAL ENGINEER
 13/5/22

Copy submitted to the Collector & District Magistrate, NTR District for favour of kind information.

Item No.35:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 177 of 2021 (SZ)
(Through Video Conference)**

IN THE MATTER OF

Tribunal on its own motion

Suo Motu based on the news item published in

Eenadu Telugu News Paper, Andhra Pradesh, Krishna District,

Amaravathi Edition, dt. 15.07.2021

"Gravel Mining Mafia Eye Gravel in Mallavalli"

And

The Chief Secretary of Andhra Pradesh,
1st Block, 1st Floor, Interim Government Complex,
A.P. A.P. Secretariat Office, Velagapudi,
Guntur, Andhra Pradesh – 522 237 and others.

...Respondent(s)

Date of hearing: 17.02.2022.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Suo Motu by Court

For Respondent(s): Mrs. Maduri Donti Reddy for R1 to R7.

ORDER

1. As per order dated 13.09.2021, this Tribunal had considered the report of

the 4th respondent dated 11.09.2021 along with the Joint Committee report and extracted in Para (3) of the order and then passed the following order:-

"4. It is seen from the District Collector, Krishna District, Andhra Pradesh as well as the Joint Committee report that certain illegal excavations were done and steps will have to be taken against them and certain directions have been issued by the District Collector, Krishna District and the Joint Committee to take appropriate action against those individuals, who were said to have involved in illegal excavation of Gravel in Survey No. 11 & 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District and State of Andhra Pradesh as per rules.

5. It is not known as to whether any proceedings have been initiated by the respective Departments.

6. The District Collector, Krishna District and the Mining Department are directed to file their independent report regarding the action taken on the basis for the observations made by the committee in this regard.

7. The above officials are directed to submit the report in this regard to this Tribunal on or before 09.11.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.

8. The Registry is directed to communicate this order to the members of the committee, official respondents including the Chairman, Andhra Pradesh State Level Environment Impact Assessment Authority (APSEIAA) for their information and also taking steps to file their independent statement and further report as directed."

2. The case was originally posted to 09.11.2021 for appearance of 6th

respondent, completion of pleadings and also for consideration of further report. Thereafter, the matter has been adjourned from time to time by successive notifications and lastly, it was adjourned to today as per notification dated 24.01.2022.

3. Mrs. Maduri Donti Reddy submitted that she is also appearing for additional 6th respondent as well. So service is complete.
4. The learned counsel appearing for the respondents wanted some more time to file the action taken report and they are directed to submit the further action report to this Tribunal on or before 17.03.2022 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.
5. The Registry is directed to communicate this order to the official respondents and also to the Chairman, Andhra Pradesh Pollution Control Board and Andhra Pradesh State Level Environment Impact Assessment Authority by e-mail immediately for their information and also for compliance of the direction.
6. For consideration of further report, post on 17.03.2022.

.....Sd/.....J.M.
(Justice K. Ramakrishnan)

Sd/-

.....E.M.
(Dr. Satyagopal Korlapati)

O.A. No. 177/2021
17.02.2022. Sr.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From
B Ravi Kanth, M.Sc.Tech.,
Asst. Director of Mines & Geology,
Vijayawada.

To
The Director of Mines & Geology,
Ibrahimpatnam.

Letter No.2198/NGT/2021, Dated: 29 -10-2021

Sir,

Sub:- Mines & Minerals - O/o Assistant Director of Mines & Geology, Vijayawada - The Hon'ble National Green Tribunal (NGT), South Zone, Chennai has issued following order in O.A. No 177 of 2021, Suo Motu based on News Item published in Eenadu Telugu Newspaper, Krishna District, Amravati Edition, dated 15-07-2021 under the Caption 'మల్లవల్లి గ్రావెల్ పై మాఫియా పాదాగ' (Mallavalli Gravel Pai Mafia Padaga) - Latest report submitted - Regarding.

- Ref:-**
1. Orders in O.A. No 177 of 2021 of Hon'ble National Green Tribunal (NGT), South Zone, Chennai.
 2. Rc.No:D4/1949/2021, Dt:21.08.2021 of the District Collector, Krishna, instructions issued in 177 of 2021.
 3. Letter No 489498/D6/2021 dated 26-08-2021 of Director of Mines and Geology, Ibrahimpatnam.
 4. Proceedings No 489498/D6/2021 dated 26-08-2021 of Director of Mines and Geology, Vijayawada.
 5. Rc.D4/1949/2021, Dated:28.08.2021 of Collector and District Magistrate, Krishna Machilipatnam.
 6. Lr.No.CB/Supdt/NTPA/HRK/775th, Dated:31.08.2021 of Superintendent Engineer, Irrigation circle, Vijayawada
 7. Rc.D4/1949/2021, Dated:02.09.2021 of Collector and District Magistrate, Krishna Machilipatnam
 8. Joint Committee report Dt: 03.09.2021 on NGT Order in O.A.No.177/2021.
 9. This office Show Cause Notice No.2198-1/NGT/2021, dated:03.0.2021 to the Sri Chinnala Gangaraju.
 10. This office Show Cause Notice No.2198-2/NGT/2021, dated:03.0.2021 to the Sri Chinnala Narasayya.
 11. This office Lr.No.2198/NGT/2021, Dt:29.09.2021 addressed to the Tahsildar.
 12. This office Lr.No.2198/NGT/2021, Dt:22.10.2021 addressed to the Tahsildar.
 13. This office Demand Notice:2198/NGT/2021-1, Dt:28.10.2021 to Sri Chinnala Gangaraju.

-: oOo:-

I invite kind attention to the subject and reference cited and informed Hon'ble National Green Tribunal(NGT), South zone, Chennai has issued order in O.A. No 177/2021 Suo Motu based on News Item published in Eenadu Telugu News paper, Krishna District, Amravati Edition, dated 15-07-2021 under the Caption 'మల్లవల్లి గ్రావెల్ పై మాఫియా పాదాగ' (Mallavalli Gravel Pai Mafia Padaga) and directed to constitute a team comprising of (1) the District Collector, Krishna District, Andhra Pradesh or a Senior Officer not below the rank of assistant Collector or Sub-Divisional Magistrate as Deputed by him, (2) a Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and (3) the Superintending Engineer of Public Works Department(PWD) and Irrigation Department in that area to inspect the areas mentioned in the newspaper report and to submit a factual as well as action taken report, is there is any violation found and also directed the committee to examine the points in O.A. No 177/2021 and submit the detailed report through the reference 1st cited.

In the reference 2nd cited, the Collector & District Magistrate, Krishna has directed to this office through the contents of the National Green Tribunal, South Zone, Chennai order in O.A.No: 177 of 2021 dated: 11.08.2021 and submit detailed report

Through the reference 3rd cited, the Director of Mines and Geology, Vijayawada has requested the 1. The Collector and District Magistrate, Krishna. District 2. Superintending Engineer, Public works Department, Vijayawada, 3. Superintending engineer, Irrigation Department Vijayawada to nominate the officers from the respective departments as members in the Joint committee with a direction to see that the inspection and compilation of report shall be completed within a week in accordance with the Standard Operating Procedure and send a report to the Director of Mines and Geology, Vijayawada so as to submit action Taken Report on or before 13-09-2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No. 176 & 177 of 2021.

Through the reference 4th cited, the Director of Mines and Geology, Vijayawada Proceedings No 489498/D6/2021 dated 26-08-2021 has nominated Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada as member to the proposed Joint Committee to inspect the areas in question and to submit a factual report with specific recommendation to take further action in accordance with the relevant rules on the violations found, if any. She shall co-ordinate with the Committee for early completion of the inspection and see that the report is sent to the Director of Mines and Geology, Vijayawada within a week so as to consolidate the Action Taken Report in order to facilitate the committee to submit its report on or before 13-09-2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No. 176/2021. Further Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada is also directed to arrange the 1st Meeting of the Joint Committee at the O/o Deputy Director of Mines and Geology, Vijayawada at the earliest to prepare Road map for completions of joint inspection and report. The Deputy Director of Mines and Geology, Vijayawada is hereby nominated as Nodal Officer for co-ordination and to provide necessary logistics to the committee for this purpose.

Through the reference 5th cited, the Collector and District Magistrate, Krishna district, Machilipatnam has constituted committee with following officers and requested to inspect the area personally and submit detailed report on the points raised in both the petitions on or before 03.09.2021 to the Collector, Krishna without fail.

1. Revenue Divisional Officer, Nuzvidu, Mobile No. 9849903964
2. Superintending Engineer, Irrigation Department, Vijayawada Mobile No 7901093099
3. Assistant Director of Mines and Geology, Vijayawada Mobile No 9100688838

Through the reference 6th cited, Superintending Engineer, Irrigation Department, Vijayawada has nominated Sri B Bhanu Babu Deputy Executive Engineer in the joint committee as a member in respect of Irrigation Department to perform the duties wherever necessary.

In this connection the committee inspected the areas on 03.09.2021 mentioned in O.A.No.177/2021 and submitted report.

As per the committee report, the committee has inspected APIC lands located in Sy.No.11 and also the lands adjacent to the APIC lands on 03.09.2021. The Tahsildar, Mallavalli has issued advance possession certificate to the APIC and handed over the total extent of Acs 1360.06 Cts out of total extent of Acs 1460.06 Cts in Sy.No.11 and kept Acs 100.00 Cts as reserve for community Purpose/ Housite Site Holders. The Committee has observed that illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area. The site has been surrounded by East Donka Road followed by MSP Canal, West by existing Palm Oil Plantation, North by existing Coconut Plantation and South by the premises of existing Fly Ash Bricks Manufacturing Unit. The Geo-Coordinates of the excavated area is as follows.

Point ID	N - Latitude	E - Longitude
a	16° 41' 34.07"N	80° 52' 39.23"E

b	16° 41' 34.85"N	80° 52' 38.75"E
c	16° 41' 34.07"N	80° 52' 36.38"E
d	16° 41' 33.87"N	80° 52' 36.42"E

The Revenue authorities of Bapulapadu Mandal have reported the details of land owners and persons involved in excavation of gravel without permission as follows.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Pattaland	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Pattaland	0.73
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Pattaland	0.17
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		Adavi Govt Land	0.36
Total Excavated Area					3.41

The Assistant Geologist and Surveyor of this office those who accompanied with the committee has submitted Joint Inspection report and reported that Geologically the applied area consists of Gravel of recent geological ages which is formed due to the weathering of base rock of Khondalite suite rock of Archean Age. The Gravel present in the area is Red in colour, fine grained in nature. Krishna District is underlain by a variety of geological formations comprising from the oldest Archeans to Recent Alluvium. Hydro Geologically, these formations are classified as Consolidated (Hard), Semi-consolidated (Soft) and Unconsolidated (Soft) formations. The consolidated formations include crystalline (Khondalites, Charnockites & Garnetic Gneisses) and Meta sediments (Dolomites, Shales, Phyllites and Quartzites) of Archean and Pre-Cambrian periods respectively. Semi-consolidated formations occur in the North-Eastern part of the District and its extension is limited to small area i.e., in parts of Musunuru, Nuzvidu, Bapulapadu and Gannavaram Mandals.

The Surveyor, O/o Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	0.17	1765.38
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33,778.5

Finally recommended to take necessary action on the persons involved in illegal excavation of Gravel in Sy.no.11 & 12 of Mallavalli Village, Bapulapadu Mandal under Rule 26(2)(i) of APMMC Rules 1966.

The Superintending Engineer, Pulichintala Project Circle, Vissannapeta has reported that the Bapulapadu Major (NSP Canal) was excavated at about 35 Years ago and CM&CD works were also completed at that time. Further under modernization of the canal network with the World Bank Aid, the Bapulapadu Major Canal (NSP) was modernized with CC lining from Km 0.00 to 15.00. The Bapulapadu canal is passing through R.s.no.168 of Anantasagaram Village of Agiripalli Mandal and entering into Sy.No.12 of Mallavalli Village of Bapulapadu Mandal as per FMB. As per the field verification, the mining was carried out adjacent to the Bapulapadu Major NSP canal in Sy.No.12 of Mallavalli Village.

Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Vijayawada have inspected the area on 04.09.2021 along with the revenue officials and reported that their office has not issued any permissions such as CFE, CFO of the board to this Gravel excavated area.

As per the Report of Revenue Officials and office records of Assistant Director of Mines & Geology, Vijayawada, No permits have been issued to above individuals for excavation of Gravel in this excavated area and informed that the Mine owner had carried out Mining operations without Environmental clearance from MOEF & CC, GoI and CFE & CFO from the Andhra Pradesh pollution control Board as required under section 25/26 of Water Act (Prevention and Control of Pollution) 1974 and under section 21, 22 of Air (Prevention and Control of Pollution Act) 1981 and Amendments thereof.

The committee finally observed the following points

- I. Illegal Mining was conducted in Sy.No.11, 12/1C, 12/1B, 12/1A & 12/2A by the land owners.
- II. The gravel Mining is conducted without Permission from the concerned authorities.
- III. No Permissions were granted in the excavated area. Basing on the report of the concerned the total quantity of Gravel excavated in Sy.No.11 & 12 of Mallavalli Village is estimated as 33778.5 Cum.

Through the reference 9th & 10th cited, the Assistant Director of Mines & Geology, Vijayawada has issued show Cause Notice to Sri Chinnala Gangaraju S/o Venkata Ramayya and Chinnala Narasayya S/o Subbaiah to explain the reasons why the action should not be initiated against you for excavation of 33778.5 Cum of Gravel in Sy.No.12/1A, 1B, 1C, 11 & 12/2A over an extent of Acs 3.41 Cts without permission from the concerned authorities within 7 days from the date of receipt of the notice failing which necessary action will be initiated as per existing A.P.M.C rules 1966.

Through the reference 11th cited, this office has requested the Tahsildar, Bapulapadu Mandal to serve the Show Cause Notice through concerned Village Revenue Officer as the Show Cause Notice issued to Sri Chinnala Gangaraju has been returned by the Postal Authorities due to party refused to take and also informed Descendants of Sri Chinnala Narasayya as the postal authorities returned the Show Cause Notice due to the Death of the person.

Further, this office has served the Show Cause Notice to Chinnala Ganga Raju through special messenger on 20.10.2021 through concerned Village Revenue Officer and VRO concerned the has confirmed the Death of Sri Chinnala Narasayya and submitted Death Certificate.

Through the reference 12th cited, this office has requested the Tahsildar, Bapulapadu Mandal to kindly provide the legal heir certificate or Family member certificate of Sri Chinnala Narasayya so as to serve the notice to Descendants of the diseased person Sri Chinnala Narasayya.

Through the reference 13th cited, this office has issued Demand Notice to Sri Chinnala Gangaraju and directed to pay an amount of Rs.1,62,81,687/- (One Crore Sixty Two Lakhs Eighty One Thousand Six Hundred Eighty Seven Rupees Only) towards normal S. fee along with 10 times Penalty, DMF & MERIT under Rule, 26 of APMMC Rules, 1956 within 15 days from date of receipt of the Demand Notice and submit the original challan to this office, failing which action will be initiated to recover the mineral revenue dues under Revenue Recovery Act, 1954 (Act-II of 1954).

Soon after the receipt of the information regarding descendants of Sri Chinnala Narasayya from the Tahsildar this office will initiate necessary action in this matter.

This is submitted for favor of information and further necessary action.

Yours faithfully,


Asst. Director of Mines & Geology,
Vijayawada.

Encl. As above

Copy submitted to the Collector and District Magistrate, Krishna Machilipatnam for favour of information.

Copy submitted to the Deputy Director of Mines & Geology, Vijayawada for favour of information

Copy submitted to the Sub Collector, Vijayawada, for favour of information

Copy submitted to the Revenue Divisional Officer, Nuzvidu for favour of information.

Copy submitted to the Superintending engineer, Irrigation Circle Vijayawada for favour of information

Copy submitted to the Executive Engineer and River Conservator, Krishna Central Division, Vijayawada for favour of information.

Copy to the Tahsildar, Bapulapadu Mandal for information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.**

Plot No.41, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada – 520 008.

Ph.No: 0866-2543542

Lr.No.O.A.NO.177/PCB/RO-VJA/2022-1023

Date.30.11.2022

To

**The Deputy Director,
Mines & Geology Department,
Vijayawada,
NTR District.**

Sir,

Sub: APPCB-RO-VJA- The Hon'ble N.G.T. Order dated.23.11.2022 in O.A. No.177 of 2021 (SZ) – Suo motu matter in the matters of Gravel mining in Mallavalli (V), Bapulapadu (M), Krishna District – Copy of the order communicated for compliance – Certain information – Requested for taking necessary action - Reg.

Ref: 1. T.O. Lr.No. N.G.T. O.A. No.177/PCB/RO-VJA/2022-153, Dt.13.05.2022, letter addressed to the Deputy Director, Mines & Geology Department.
2. The Hon'ble N.G.T. Order dated.23.11.2022 in O.A. No.177 of 2021 (SZ).
3. E.mail message received from SEE (Legal), BO, Vijayawada on 28.11.2022.

It is to submit that this office is in receipt of copy of the Hon'ble N.G.T. Order dated.23.11.2022 in O.A. No.177 of 2021 (SZ) issued in Suo motu matter in the matters of Gravel mining in Mallavalli (V), Bapulapadu (M), Krishna District.

An extract of the order is furnished as below:

1. This matter has been adjourned periodically at the request of the learned counsel appearing for respondents nos.1 to 7. After May 2022, there is no constructive progress in this page.
2. Even the compensation levied against one Chinnala Narasayya has not yet been recovered, as it is stated that he is dead. He died on 03.09.2021, but till today, no action has been taken to recover the amount from the legal heirs. Regarding the other violators, there is nothing on record to say what action has been taken by the authorities.
3. Let the comprehensive report be filed to enable us to close this matter.
4. Post the matter on 20.12.2022.

Earlier, this office had addressed letter to the Deputy Director, Mines & Geology Department, NTR District to provide requisite information about the details of Lots involved in the above said illegal mining activity at Sy.No.11 & 12 of Mallavalli (V), Bapulapadu (M), Krishna District, which is not yet received, as no information pertaining to the above said mining activity is not available in this office records, as this office had not issued any CTE / CTO of the Board to the persons involved in the above said mining activities.

Therefore, it is requested to provide requisite information on the points mentioned in the order of the Hon'ble N.G.T. and also the details of Lols issued who were involved in the illegal mining operations, in order to initiate necessary action, in compliance with the Hon'ble N.G.T. Order.

Encl:A/a.


ENVIRONMENTAL ENGINEER
30/11/2022

Copy submitted to

1. The JCEE, APPCB, ZO, Vijayawada for kind information.
2. The SEE (Legal), APPCB, BO, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.**

Plot No.41, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada – 520 008.

Ph.No: 0866-2543542

Lr.No.O.A.NO.177/PCB/RO-VJA/2022- 1024

Date.30.11.2022

To

**The Tahasildar,
Bapulapadu (V&M),
Krishna District**

Sir,

Sub: APPCB-RO-VJA- The Hon'ble N.G.T. Order dated.23.11.2022 in O.A. No.177 of 2021 (SZ) – Suo motu matter in the matters of Gravel mining in Mallavalli (V), Bapulapadu (M), Krishna District – Copy of the order communicated for compliance – Certain information – Requested for taking necessary action – Reg.

Ref: 1. T.O. Lr.No. N.G.T. O.A. No.177/PCB/RO-VJA/2022-153, Dt.13.05.2022, letter addressed to the Deputy Director, Mines & Geology Department.
2. The Hon'ble N.G.T. Order dated.23.11.2022 in O.A. No.177 of 2021 (SZ).
3. E.mail message received from SEE (Legal), BO, Vijayawada on 28.11.2022.

It is to submit that this office is in receipt of copy of the Hon'ble N.G.T. Order dated.23.11.2022 in O.A. No.177 of 2021 (SZ) issued in Suo motu matter in the matters of Gravel mining in Mallavalli (V), Bapulapadu (M), Krishna District.

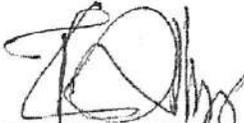
An extract of the order is furnished as below:

1. This matter has been adjourned periodically at the request of the learned counsel appearing for respondents nos.1 to 7. After May 2022, there is no constructive progress in this page.
2. Even the compensation levied against one Chinnala Narasayya has not yet been recovered, as it is stated that he is dead. He died on 03.09.2021, but till today, no action has been taken to recover the amount from the legal heirs. Regarding the other violators, there is nothing on record to say what action has been taken by the authorities.
3. Let the comprehensive report be filed to enable us to close this matter.
4. Post the matter on 20.12.2022".

Earlier, this office had addressed letter to the Tahasildar, Bapulapadu (V&M), Krishna District about the details of LoIs who involved in the above said illegal mining activity at Sy.No.11 & 12 of Mallavalli (V), Bapulapadu (M), Krishna District, which is not yet received, as no information pertaining to the above said mining activity is not available in this office records, as this office had not issued any CTE / CTO of the Board to the persons involved in the above said mining activities.

Therefore, it is requested to provide requisite information on the points mentioned in the order of the Hon'ble N.G.T. and also the details of Lols issued who were involved in the illegal mining operations, in order to initiate necessary action, in compliance with the Hon'ble N.G.T. Order.

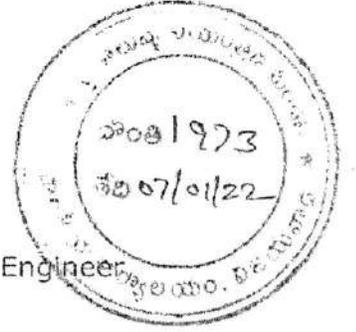
Encl:A/a.


ENVIRONMENTAL ENGINEER
30/11/2022

Copy submitted to

1. The JCEE, APPCB, ZO, Vijayawada for kind information.
2. The SEE (Legal), APPCB, BO, Vijayawada for kind information.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**



From:
Sri K.Subrahmanyeswara Rao, M.Sc., (Tech)
Dy. Director of Mines & Geology,
Vijayawada.

To
The Environmental Engineer,
APPCB,
Regional Office,
Vijayawada.

Letter No: 286/DDMG-KRI/2019-20, Dated:13-12-2022.

Sir,

Sub:- Mines & Minerals – APPCB- RO-VJA – The Hon'ble NGT Orders dated:23.11.2022 in O.A.No:177 of 2021(SZ)- Suo Motu matter on Gravel Mining in Mallavalli Village, Bapulapadu Mandal, Krishna District – Certain information requested – Furnished – Regarding.

Ref:- 1. Lr.No: O.A.No:177/PCB-VJA/2022-1023 Dt: 30.11.2022 from the APPCB, RO, Vijayawada.
2. This office memo No: 286/DDM&G-KRI/2019-20 Dt: 03.12.2022 addressed to the ADM&G, Vijayawada.
3. Lr.No:2198/NGT/2021 Dt:12.12.2022 from the ADM&G, Vijayawada.

-oOo-

I invite kind attention to the subject and references cited and inform that through the references 1st the APPCB, RO, Vijayawada while enclosing the Hon'ble NGT order in O.A.No:177 of 2021(SZ) issued in the Suo Motu matter of illegal gravel Mining in Mallavalli Village, Bapulapau Mandal, Krishna District and requested to furnish the information as the matter is posted for hearing on 20.12.2022.

In this connection, this office has directed the Asst Director of Mines & Geology, Vijayawada to submit detailed report in the matter. In turn, the Ast. Director of Mines & Geology, Vijayawada vide reference 3rd cited, informed that, the Collector and District Magistrate, Krishna has constituted committee consisting of Revenue Divisional Officer, Nuzveedu, Superintending Engineer, Irrigation, Vijayawada and Asst. Director of Mines and Geology, Vijayawada and requested to inspect the area personally and submit detailed report. The Joint committee has inspected the area on 03.09.2021 and submitted detailed inquiry report. The Committee has also ascertained persons who involved in the illegal mining. The Asst. Director of Mines and Geology, Vijayawada has also taken action by initiating demand notices to the defaulters.

In view of the above, I am herewith enclosing the detailed report of the Joint committee for favour of information and taking necessary action in the matter.

Encl: As above

Yours faithfully,

Dy. Director of Mines & Geology,
Vijayawada.

Self

7/1/23

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY



From
B Ravi Kanth, M.Sc.Tech.,
Asst. Director of Mines & Geology,
Vijayawada.

To
The Deputy Director of Mines & Geology,
Vijayawada.

Letter No.2198/NGT/2021, Dated: 12-12-2022

Sir,
Subj:-

Mines & Minerals – O/o Assistant Director of Mines & Geology, Vijayawada – The Hon'ble National Green Tribunal (NGT), South Zone, Chennai has issued following order dated 23.11.2022 in O.A. No 177 of 2021(SZ) - Suo Motu based on News Item published in Eenadu Telugu Newspaper, Krishna District, Amravati Edition, dated 15-07-2021 under the Caption 'మల్లవల్లి గ్రావెల్ పై మాఫియా పడగ' (Mallavalli Gravel Pai Mafia Padaga) – Latest report submitted – Regarding.

- Ref:-
1. Orders in O.A. No 177 of 2021 of Hon'ble National Green Tribunal (NGT), South Zone, Chennai.
 2. Rc.No:D4/1949/2021,Dt:21.08.2021of the District Collector, Krishna, instructions issued in 177 of 2021.
 3. Letter No 489498/D6/2021 dated 26-08-2021 of Director of Mines and Geology, Ibrahimpatnam.
 4. Proceedings No 489498/D6/2021 dated 26-08-2021 of Director of Mines and Geology, Vijayawada.
 5. Rc.D4/1949/2021, Dated:28.08.2021 of Collector and District Magistrate, Krishna Machilipatnam.
 6. Lr.No.CB/Supdt/NTPA/HRK/775^M, Dated:31.08.2021 of Superintendent Engineer, Irrigation circle, Vijayawada
 7. Rc.D4/1949/2021, Dated:02.09.2021 of Collector and District Magistrate, Krishna Machilipatnam
 8. Joint Committee report Dt: 03.09.2021 on NGT Order in O.A.No.177/2021.
 9. This office Show Cause Notice No.2198-1/NGT/2021, dated:03.0.2021 to Sri Chinnala Gangaraju.
 10. This office Show Cause Notice No.2198-2/NGT/2021, dated:03.0.2021 to Sri Chinnala Narasayya.
 11. This office Lr.No.2198/NGT/2021, Dt:29.09.2021 addressed to the Tahsildar.
 12. This office Lr.No.2198/NGT/2021, Dt:22.10.2021 addressed to the Tahsildar.
 13. This office Demand Notice:2198/NGT/2021-1, Dt:28.10.2021 to Sri Chinnala Gangaraju.
 14. This office Lr.No.2198/NGT/2021, Dt:29.09.2021 addressed to the Director of Mines & Geology, Ibrahimpatnam.
 15. This office Demand Notice:2198/NGT/2021-1, Dt:01.12.2021 to Sri Chinnala Gangaraju.
 16. This office Lr.No.2198/NGT/2021, Dt:29.12.2021 addressed to the Tahsildar, Bapulapadu.
 17. This office Lr.No.2198/NGT/2021, Dt:17.09.2022 addressed to the Tahsildar, Bapulapadu.
 18. Memo No:286/DDM&G-KRI/2019-20, Dt:03.12.2022 of the Dy.Director of Mines & Geology, Vijayawada.

-: oOo:-

I invite kind attention to the subject and reference cited by the Deputy Director of Mines & Geology, Vijayawada directed to furnish the requisite information to the APPCB. informed Hon'ble National Green Tribunal(NGT), South zone, Chennai has issued order in O.A. No 177/2021 Suo Motu based on News Item published in Eenadu Telugu News paper,

Krishna District, Amravati Edition, dated 15-07-2021 under the Caption 'మల్లవల్లి గ్రావెల్ పై మాఫియా పడగ' (Mallavalli Gravel Pai Mafia Padaga) and directed to constitute a team comprising of (1) the District Collector, Krishna District, Andhra Pradesh or a Senior Officer not below the rank of assistant Collector or Sub Divisional Magistrate as Deputed by him, (2) a Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and (3) the Superintending Engineer of Public Works Department(PWD) and Irrigation Department in that area to inspect the areas mentioned in the newspaper report and to submit a factual as well as action taken report, if there is any violation found and also directed the committee to examine the points in O.A. No 177/2021 and submitted the detailed report through the reference 1st cited.

In the reference 2nd cited, the Collector & District Magistrate, Krishna has directed to this office through the contents of the National Green Tribunal, South Zone, Chennai order in O.A.No: 177 of 2021 dated: 11.08.2021 and submit detailed report

Through the reference 3rd cited, the Director of Mines and Geology, Vijayawada has requested the 1. The Collector and District Magistrate, Krishna District 2. Superintending Engineer, Public works Department, Vijayawada, 3. Superintending engineer, Irrigation Department Vijayawada to nominate the officers from the respective departments as members in the Joint committee with a direction to see that the inspection and compilation of report shall be completed within a week in accordance with the Standard Operating Procedure and send a report to the Director of Mines and Geology, Vijayawada so as to submit action Taken Report on or before 13-09-2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No. 176 & 177 of 2021.

Through the reference 4th cited, the Director of Mines and Geology, Vijayawada Proceedings No 489498/D6/2021 dated 26-08-2021 has nominated Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada as member to the proposed Joint Committee to inspect the areas in question and to submit a factual report with specific recommendation to take further action in accordance with the relevant rules on the violations found, if any. She shall co-ordinate with the Committee for early completion of the inspection and see that the report is sent to the Director of Mines and Geology, Vijayawada within a week so as to consolidate the Action Taken Report in order to facilitate the committee to submit its report on or before 13-09.2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No. 176/2021. Further Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada is also directed to arrange the 1st Meeting of the Joint Committee at the O/o Deputy Director of Mines and Geology, Vijayawada at the earliest to prepare Road map for completions of joint inspection and report. The Deputy Director of Mines and Geology, Vijayawada is hereby nominated as Nodal Officer for co-ordination and to provide necessary logistics to the committee for this purpose.

Through the reference 5th cited, the Collector and District Magistrate, Krishna district, Machilipatnam has constituted committee with following officers and requested to inspect the area personally and submit detailed report on the points raised in both the petitions on or before 03.09.2021 to the Collector, Krishna without fail.

1. Revenue Divisional Officer, Nuzividu, Mobile No. 9849903964
2. Superintending Engineer, Irrigation Department, Vijayawada Mobile No 7901093099
3. Assistant Director of Mines and Geology, Vijayawada Mobile No 9100688838

Through the reference 6th cited, Superintending Engineer, Irrigation Department, Vijayawada has nominated Sri B Bhanu Babu Deputy Executive Engineer in the joint committee as a member in respect of Irrigation Department to perform the duties wherever necessary.

In this connection the committee inspected the areas on 03.09.2021 mentioned in O.A.No.177/2021 and submitted report.

As per the committee report, the committee has inspected APIIC lands located in Sy.No.11 and also the lands adjacent to the APIIC lands on 03.09.2021. The Tahsildar, Mallavalli has issued advance possession certificate to the APIIC and handedover the total extent of Acs 1360.06 Cts out of total extent of Acs 1460.06 Cts in Sy.No.11 and kept Acs 100.00 Cts as reserve for community Purpose/ Housite Site Holders. The Committee has

observed that illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area. The site has been surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by existing Coconut Plantation and South by the premises of existing Fly Ash Bricks Manufacturing Unit. The Geo-Coordinates of the excavated area is as follows.

Point ID	N - Latitude	E - Longitude
a	16° 41' 34.07"N	80° 52' 39.23"E
b	16° 41' 34.85"N	80° 52' 38.75"E
c	16° 41' 34.07"N	80° 52' 36.38"E
d	16° 41' 33.87"N	80° 52' 36.42"E

The Revenue authorities of Bapulapadu Mandal have reported the details of land owners and persons involved in excavation of gravel without permission as follows.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Pattaland	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Pattaland	0.73
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Pattaland	0.17
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		Adavi Govt Land	0.36
Total Excavated Area					3.41

The Assistant Geologist and Surveyor of this office those who accompanied with the committee has submitted Joint Inspection report and reported that Geologically the applied area consists of Gravel of recent geological ages which is formed due to the weathering of base rock of Khondalite suite rock of Archean Age. The Gravel present in the area is Red in colour, fine grained in nature. Krishna District is underlain by a variety of geological formations comprising from the oldest Archeans to Recent Alluvium. Hydro Geologically, these formations are classified as Consolidated (Hard), Semi-consolidated (Soft) and Unconsolidated (Soft) formations. The consolidated formations include crystalline (khondalites, Charnockites & Garnetic Gneisses) and Meta sediments (Dolomites, Shales, Phyllites and Quartzites) of Archaean and Pre-Cambrian periods respectively. Semi-consolidated formations occur in the North-Eastern part of the District and its extension is limited to small area i.e., in parts of Musunuru, Nuzividu, Bapulapadu and Gannavaram Mandals.

The Surveyor, O/o Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below.

Sl. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	0.17	1765.38

5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33,778.5

Finally recommended to take necessary action on the persons involved in illegal excavation of Gravel in Sy.no.11 & 12 of Mallavalli Village, Bapulapadu Mandal under Rule 26(2)(i) of APMMC Rules 1966.

The Superintending Engineer, Pulichintala Project Circle, Vissannapeta has reported that the Bapulapadu Major (NSP Canal) was excavated at about 35 Years ago and CM&CD works were also completed at that time. Further under modernization of the canal network with the World Bank Aid, the Bapulapadu Major Canal (NSP) was modernized with CC lining from Km 0.00 to 15.00. The Bapulapadu canal is passing through R.s.no.168 of Anantasagaram Village of Agiripalli Mandal and entering into Sy.No.12 of Mallavalli Village of Bapulapadu Mandal as per FMB. As per the field verification, the mining was carried out adjacent to the Bapulapadu Major NSP canal in Sy.No.12 of Mallavalli Village.

Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Vijayawada have inspected the area on 04.09.2021 along with the revenue officials and reported that their office has not issued any permissions such as CFE, CFO of the board to this Gravel excavated area.

As per the Report of Revenue Officials and office records of Assistant Director of Mines & Geology, Vijayawada, No permits have been issued to above individuals for excavation of Gravel in this excavated area and informed that the Mine owner had carried out Mining operations without Environmental clearance from MOEF & CC, GoI and CFE & CFO from the Andhra Pradesh pollution control Board as required under section 25/26 of Water Act (Prevention and Control of Pollution) 1974 and under section 21 22 of Air (Prevention and Control of Pollution Act) 1981 and Amendments thereof.

The committee finally observed the following points

- I. Illegal Mining was conducted in Sy.No.11, 12/1C, 12/1B, 12/1A & 12/2A by the land owners.
- II. The gravel Mining is conducted without Permission from the concerned authorities.
- III. No Permissions were granted in the excavated area. Basing on the report of the concerned the total quantity of Gravel excavated in Sy.No.11 & 12 of Mallavalli Village is estimated as 33778.5 Cum.

Through the reference 9th & 10th cited, the Assistant Director of Mines & Geology, Vijayawada has issued show Cause Notice to Sri Chinnala Gangaraju S/o Venkata Ramayya and Chinnala Narasayya S/o Subbaiah to explain the reasons why the action should not be initiated against you for excavation of 33778.5 Cum of Gravel in Sy.No.12/1A, 1B, 1C, 11 & 12/2A over an extent of Acs 3.41 Cts without permission from the concerned authorities within 7 days from the date of receipt of the notice failing which necessary action will be initiated as per existing A.P.M.M.C rules 1966.

Through the reference 11th cited, this office has requested the Tahsildar, Bapulapadu Mandal to serve the Show Cause Notice through concerned Village Revenue Officer as the Show Cause Notice issued to Sri Chinnala Gangaraju has been returned by the Postal Authorities due to party refused to take and also informed Descendants of Sri Chinnala Narasayya as the postal authorities returned the Show Cause Notice due to the Death of the person.

Further, this office has served the Show Cause Notice to Chinnala Ganga Raju through special messenger on 20.10.2021 through concerned Village Revenue Officer and VRO concerned the has confirmed the Death of Sri Chinnala Narasayya and submitted Death Certificate.

Through the reference 12th cited, this office has requested the Tahsildar, Bapulapadu Mandal to kindly provide the legal heir certificate or Family member certificate of Sri

Chinnala Narasayya so as to serve the notice to Descendants of the diseased person Sri Chinnala Narasayya.

Through the reference 13th cited, this office has issued a Demand Notice to Sri Chinnala Gangaraju and directed him to pay an amount of Rs.1,62,81,687/- (One Crore Sixty Two Lakhs Eighty One Thousand Six Hundred Eighty-Seven Rupees Only) towards normal S.fee along with 10 times Penalty, DMF & MERIT under Rule, 26 of APMMC Rules, 1966 within 15 days from date of receipt of the Demand Notice and submit the original challan to this office, failing which action will be initiated to recover the mineral revenue dues under Revenue Recovery Act, 1864 (Act-II of 1864). This demand notice was suppressed due to the nonaccountability of the Consideration Fee. On aforesaid facts and the latest report /Information submitted by this office to the Director of Mines & Geology, Ibrahimpatnam vide ref.14th Cited.

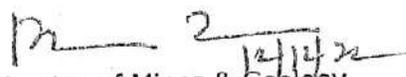
Through the reference 15th cited, this office has issued a modified Demand Notice to Sri Chinnala Gangaraju and directed him to pay an amount of Rs.1,77,48,069- (One Crore Seventy-Seven Lakhs Forty-Eight Thousand Sixty Nine Rupees Only) towards Normal Seigniorage fee(NSF) along with 10 times Penalty, DMF, MERIT & Consideration Fee(100%on NSF) under Rule, 26 of APMMC Rules, 1966 within 15 days from date of receipt of the Demand Notice and to submit the original challans to this office. Which failing action will be initiated to recover the mineral revenue dues under the Revenue Recovery Act, 1864 (Act-II of 1864). But, the defaulter refused to take the Demand Notice; hence the postal authorities returned the notice to the sender.

Through the references 16th & 17th Cited, this office has addressed a letter to the Tahsildar, Bapulapadu requesting to kindly serve the Demand Notice to Sri Chinnala Ganga Raju through the concerned Village Revenue Officer and take the acknowledgment.

Soon after the receipt of the information regarding the descendants of Sri Chinnala Narasayya from the Tahsildar, Bapulapadu this office will initiate necessary action in this matter.

This is submitted for favor of information and further necessary action.

Yours faithfully,


Asst. Director of Mines & Geology,
Vijayawada.

Encl. As above

Copy submitted to the Collector and District Magistrate, Krishna Machilipatnam for favour of information.

Copy submitted to the Deputy Director of Mines & Geology, Vijayawada for favour of information

Copy submitted to the Sub Collector, Vijayawada, for favour of information

Copy submitted to the Revenue Divisional Officer, Nuzvidu for favour of information.

Copy submitted to the Superintending engineer, Irrigation Circle Vijayawada for favour of information

Copy submitted to the Executive Engineer and River Conservator, Krishna Central Division, Vijayawada for favour of information.

Copy to the Tahsildar, Bapulapadu Mandal for information.